

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 337/TT/2022**

**Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of one no. of asset under “Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part – B1).”

**Date of Hearing** : 12.1.2023

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 13 Others

**Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Ms. Neha Garg, Advocate, PGCIL  
Ms. Surbhi Gupta, Advocate, PGCIL  
Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner made the following submissions:

a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of Asset-I: LILO of second ckt. of Teesta III – Kishanganj 400kV D/C (Quad Moose) line at Rangpo by adopting (i) Loop In of 400kV D/C Teesta III – Kishanganj Transmission Line utilizing the existing LILO of one circuit of 400kV D/C Teesta III – Kishanganj Transmission Line at Rangpo and (ii) Loop Out of 400kV D/C Teesta III – Kishanganj Transmission Line at Rangpo (associated 02 nos. 400kV line bays at Rangpo under Sikkim B project) under “Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part – B1)”:



- b. Instant asset was put under commercial operation on 13.2.2022.
- c. The transmission system was discussed in the 17th SCM of ER held on 25.5.2015 and the 30<sup>th</sup> ERPC held on 20.6.2015. The scheme was subsequently deliberated and approved in the 18<sup>th</sup> SCM of ER dated 13.6.2016 and further noted and accorded in the 5<sup>th</sup> SSCM of ER dated 25.8.2016 and the 19<sup>th</sup> SCM of ER held on 1.9.2017.
- d. LILO of second portion in Part-B1 Scheme was on account of various deliberations in the meetings between stakeholders.
- e. There is time over-run of 616 days in commercial operation of the instant asset, which was mainly on account of RoW issues, delay in tree-falling permission from the State Forest Department, non-availability of requisite shutdowns, Covid-19 pandemic and unprecedented rains. Detailed justification and reasons for time over-run has been provided in the petition along with a chart explaining period-wise delay on account of each delay.
- f. Time may be granted to upload the Compilation Note on E-filing portal.
- g. None of the Respondents have filed reply in the matter.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to upload the Compilation Note by 24.1.2023. As a last opportunity, the Commission directed the Respondents to file reply by 3.2.2023 and the Petitioner to file rejoinder, if any, by 17.2.2023. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time will be granted.

4. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

